

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, 5th of November, 2021

S.O. 378 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Udhampur.

S.No	Name of the Officer	Designation/Place of posting
1.	Sh.Uttam Singh Palsar, Jr Scale, JKAS	Tehsildar Majalta
2.	Sh.Paramdeep Singh, Jr. Scale, JKAS	Tehsildar Latti-Marothi
3.	Sh.Vipan Kumar, Jr. Scale, JKAS	Tehsildar Panchari
4.	Dr.Karanjeet Singh, Jr. Scale, JKAS	Tehsildar Basantgarh

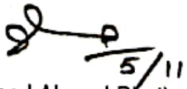
By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Powr/18/2021-10
Copy to the:-

Dated :- 05 -11- 2021

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu.
4. District Magistrate, Udhampur. This is with reference to his letter No:-DMU/JC/1911 dated:30-10-2021
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Khursheed Ahmad Bhat)
Additional Secretary to Government

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